

MINUTES OF THE MEETING No. 48/09 dated 25.2.2009 (HELD ON 4.3.09) UNDER THE CHAIRMANSHIP OF Shri A.K AGGARWAL, JT.DGFT

The 48/09 meeting of Advance Licensing Committee was dated 25.2.2009 (held on 4/3/09) under the Chairmanship of Shri A.K. AGGARWAL, JT. DGFT.

The Committee first considered minutes of the ALC Meeting No.47/09 for confirmation and confirmed and adopted the same without any change.

Case No M-414 NC No.48/09 Dated 25.2.09(held on 4.3.09)	M/ s Gujarat Chemicals, Surat F.No.01/83/162/913 /AM08/DES-IV RLA F.No.08/24/40/127/AM08 Lic.No.0810066717 Dated 21.8.07
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC(Chem.Div.). Accordingly the case may be re-listed on 25.3.2009.

Case No M-415 NC No.48/09 Dated 25.2.09(held on 4.3.09)	M/ s Gujarat Chemicals, Surat F.No.01/83/50/1425 /AM08/DES-IV RLA F.No.08/24/40/140/AM08 Lic.No.0810066934 Dated 31.8.07
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC(Chem.Div.). Accordingly the case may be re-listed on 25.3.2009.

Case No M-416 NC No.48/09 Dated 25.2.09(held on	M/ s Synthite Indl. Chemicals Ltd, Cochin F.No.01/85/162/426 /AM05/DES-IV RLA F.No.10/24/40/23/AM05
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The Committee considered the case as per agenda. The written comments vide letter No. MD/FNM/01/08 dt. 4.2.2009 received from Spices Board stating that the weighted average yield comes to 2.90% whereas the firm has applied at 3% yield as per application of the firm and C.E Certified 3.225% yield. The Committee decided to fix E.O 645 Kg as under:-

Item of Export	Qty	Item of Import	Qty
Oleoresin Oregano	645 Kg	Oregano	20.000 MT

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No M-417 NC No.48/09 Dated 25.2.09(held on 4.3.09)	M/ s Synthite Indl. Chemicals Ltd, Cochin F.No.01/85/50/91 /AM05/DES-IV RLA F.No.10/24/40/12/AM05 Lic.No.1010016238 Dated 9.6.04
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 25.3.2009. The Committee decided to request the Spices Board to sent their comments on samples drawn by Customs Authority and intimated to the firm vide letter No.S32A/10/2007/Gr. VII Cus. Dated 12.6.08.

Case No M-418 NC No.48/09 Dated 25.2.09(held on 4.3.09)	M/ s Hi-Tech Inks (P) Ltd, Mumbai F.No.01/83/50/522 /AM09/DES-IV RLA F.No.03/94/40/349/AM09 Lic.No.0310478084 Dated 9.7.08
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The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. No.Nil dated 15.10.2008 and decided to approve this case as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Printing Ink Extender (Clear) (Containing solid resin minimum 25%+/-2%)	30000 Kg

Import Item

S.No.	Description of Item	Quantity
1.	Vinyl Resin Binder (100% solid)	7,500 Kg

Rest of items, as applied for, with no change in description & quantity.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-418(A) NC No.48/09 Dated 25.2.09(held on 4.3.09)	M/s Associate Exports , Mumbai & Others F.No.01/83/162/1241 /AM08/DES-IV
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The Committee considered the case as per agenda and deliberated on the report of the Team constituted to visit the saw mills for determination of wastage in processing the imported logs for export of sawn timber. The gist of the report along with corrigendum report of the Visiting Team is given below:-

As per physical verification and past data available at the site of the saw mill, the average yield calculated as 55% and wastage as 45%. On the basis of this calculation percentage wastage on finished product arrives as under:-

$$\frac{45 \times 100}{55} = 81\%$$

Similarly as per value addition given by these firms in their sample taken by the visiting team, the average value addition comes to

40.75%. In the physical verification, yield varies from 32% to 75% depending on quality & species of wood and that case the value additional varies from 10% to 70%.

Taken into account the above and wastage recommended above as 66% for one CBM as per present policy, the team also recommend the same value addition of 30% as per existing Policy.

Keeping in view the existing Export Policy and the study report, the Committee, after due deliberation, recommends the following SION for consideration:-

S.No.	Export Item	Qty.	Import Item	Qty.
1.	Sawn Timber made exclusively out of imported logs/timber of all the species of wood (other than those specified in Note 1 below)	1 CBM	Raw Timber logs of relevant species (other than those specified in Note 1 below)	1.66 CBM

- Note: (1) Species of Wood to be allowed other than CITES Appendices I & II species.
- (2) Other conditions as per S.No.147 of Chapter 44 of Schedule-2 ITC(HS), 2004-09 { except S.No.(iii)} shall be strictly observed at the time of export/import.
- (3) Value addition of such exports shall be not less than 30%

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision(DRAFT)

1	Case No.:22/6/83-ALC1/2008	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
	HQ File :01/83/050/00132/AM09/	RLA File :08/24/040/00251/AM06/	Lic.No/Date:0810053990 16.02.2006	Defer Date:25.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks since no hard copy of application received from RLA/firm and also decided to D.O reminder. Accordingly the case may be re-listed on 25.3.2009.			

2	Case No.:16/50/83-ALC1/2006	Party Name:VALLEY VELVETTE PVT. LTD.	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
	HQ File :01/83/050/01200/AM07/	RLA File :08/24/040/00094/AM07/	Lic.No/Date:0810062773 06.02.2007	Defer Date:25.03.2009
	Decision : The Committee considered the case as per agenda. The case may be finalized based on study report for fixation of SION for Swan Timber, after notification of SION. Accordingly the case may be re-listed on 25.3.09.			

3	Case No.:9/36/83-ALC1/2008	Party Name:VENUS ALBUM CO PVT.LTD.	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:approved
	HQ File :01/83/050/01037/AM09/	RLA File :12/21/040/00025/AM08/	Lic.No/Date:1210005324 11.10.2007	Defer Date:25.02.2009
	Decision : The Committee considered the case as per agenda. RLA, Amritsar vide letter No.12/21/40/25/AM08/ASR dated 16.2.2009 inform that the licence has been issued as per SION S.No.K-108. The Committee accordingly decided to withdrawn the case.			

4	Case No.:6/30/83-ALC1/2007	Party Name:VEDANTA ALUMINIUM LIMITED	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
	HQ File :01/83/050/01375/AM08/	RLA File :05/24/040/00537/AM08/	Lic.No/Date:0510210655 17.10.2007	Defer Date:25.03.2009
	Decision : The Committee considered the case as per agenda. The written comments dated 12/12/08 received from MSME for rejection of the case since the firm has not reply to the information called for by them. The Committee decided to issue D.O reminder to Ministry of Mines for comments and defer consideration of the case for four weeks. Accordingly the case may be re-listed on			

25/3/2009.

5	Case No.:212/46/83-ALC1/2007	Party Name:GOA GLASS FIBRE LIMITED	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
	HQ File :01/83/050/02020/AM08/	RLA File :17/24/040/00111/AM08/	Lic.No/Date:1710001866 14.12.2007	Defer Date:25.03.2009
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 26/2/2009 and decided to defer consideration of the case for four weeks. The Committee also decided to forward the reply to TA . Accordingly the case may be re-listed on 25.3.2009.			

6	Case No.:56/14/83-ALC1/2008	Party Name:SHIPRA TECHNOLOGY PVT.LTD.	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
	HQ File :01/83/050/00426/AM09/	RLA File :05/24/040/00022/AM09/	Lic.No/Date:0510219280 11.04.2008	Defer Date:25.03.2009
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 31/12/2008 and decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 25.3.2009.			

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Case No.: 6/44/83-ALC1/2008	Party Name:M TECH INNOVATIONS LTD	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status: Case Approved
HQ File :01/83/050/01155/AM09/	RLA File :31/24/040/00020/AM09/	Lic.No/Date:3110033595 24.04.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. No.Nil dated 25.2.2009 and decided to approve this case on net to net basis as under:-			
<u>Export Item</u>			
S.No.	Description of Item	Quantity	
1.	Membership/Loyalty Cards, Prepaid Scratch Card	1000216.000 Nos	

“Containing scratch-off label”

Import Item

S.No.	Description of Item	Quantity
1	Scratch-off Label Leopard Grain Size: 8X 40 mm (Wt. 870 kg)	1000216.000 Nos

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:11/44/83-ALC1/2008

Party Name:SWASTIC AUTO INDUSTRIES

Meet No/Date:48/83-ALC1/2008
25.02.2009

**Status:Case
Deferred**

HQ File :01/83/050/01160/AM09/

RLA File :05/24/040/00056/AM09/

Lic.No/Date:0510220030
02.05.2008

Defer
Date:25.03.2009

Decision :The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 25.2.2009 offered by him the Committee decided to call for the following information from the firm as under:-

1. Net content of phenolic resin, asbestos, and NBR in each of the export product
2. Raw material required in quantity to manufacture 1 Kg of phenolic resin duly certified by Chartered Engineer.
3. Wastage at each of manufacture.

Accordingly the case may be re-listed on 25.3.2009.

9	Case No.:10/44/83-ALC1/2008	Party Name:BILTUBE CORE BOARDS LTD	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
	HQ File :01/83/050/01159/AM09/	RLA File :31/24/040/00219/AM08/	Lic.No/Date:3110033699 08.05.2008	Defer Date:25.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 25.3.2009.			

10	Case No.:39/14/83-ALC1/2008	Party Name:PARAS OFFSET PVT.LTD.	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
	HQ File :01/83/050/00409/AM09/	RLA File :05/24/040/00102/AM09/	Lic.No/Date:0510220859 22.05.2008	Defer Date:25.03.2009
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 21/1/2009 and reply refer to TA and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 25.3.2009.			

11	Case No.:42/14/83-ALC1/2008	Party Name:HINDUSTAN UNILEVER LIMITED	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Deffered
	HQ File :01/83/050/00412/AM09/	RLA File :03/94/040/01344/AM08/	Lic.No/Date:0310472058 27.05.2008	Defer Date:25.02.2009
	Decision : The Committee considered the case as per agenda. The comments from Deptt. of PNG received on 4/3/09. Accordingly the case may be re-listed on 25.3.2009.			

12	Case No.:9/44/83-ALC1/2008	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
	HQ File :01/83/050/01158/AM09/	RLA File :34/24/040/00039/AM09/	Lic.No/Date:3410021507 02.06.2008	Defer Date:25.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Deptt. of C&PC (PC. Div.). Accordingly the case may be re-listed on 25.3.2009..			

13	Case No.: 7/44/83-ALC1/2008	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status: Case Deferred
	HQ File :01/83/050/01156/AM09/	RLA File :07/21/040/00205/AM09/	Lic.No/Date:0710057757 06.06.2008	Defer Date:25.03.2009
	Decision :The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 25.2.2009 offered by him the Committee decided to call for the following information from the firm as under:- 1. Net content of export item 2. Net content of import item in weight terms in exports 3. Net weight of import item Accordingly the case may be re-listed on 25.3.2009.			

14	Case No.: 8/44/83-ALC1/2008	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status: Case Deferred
	HQ File :01/83/050/01157/AM09/	RLA File :07/21/040/00206/AM09/	Lic.No/Date:0710057826 11.06.2008	Defer Date:25.03.2009
	Decision :The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 25.2.2009 offered by him the Committee decided to call for the following information from the firm as under:- 1. Net content of export item 2. Net content of import item in weight terms in exports 3. Net weight of import item Accordingly the case may be re-listed on 25.3.2009.			

	Case No.: 33/48/83-ALC1/2008	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status: Case Approved
	HQ File :01/83/050/01302/AM09/	RLA File :04/24/040/00066/AM09/	Lic.No/Date:0410096443 12.06.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. No.Nil			

dated 25.2.2009 and decided to approve this case as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Laminated Safety Glass Tinted without Shade Band (Thickness 4.96 mm to 5.76 mm)	75,000 Sq. Meters

Import Item

S.No.	Description of Item	Quantity
1.	Tinted Float Glass (Thickness 2.1 mm to 2.5 mm)	180,000 Sq. Mtr.
2.	Poly Vinyl Butyral Film without shade band (Thickness 0.76 mm)	82,500 Sq. Mtr.
3.*	Grinding Wheel (Abrasives)	23.0 No.
4.	Mirror Button (Plastic)	Net to Net
5.	Enamel (Porcelain Enamel base frit)	750.0 Kg
6.	Diluents for Enamel	48.75 Kg
7.	Medium 239 (Ethyl Acetate Base)	15.0 Kg
8.*	Eskal 15 Powder (Natural Calcium Carbonate)	758.18 Kg
9.*	Stainless Steel Cloth (Furnace Tooling Cloth)	156.23 Meter
10*	EPDM Ring (Vacuum Tubes)	252.0 Nos.
11	Pine Wood Sawn	As per packing policy

* There should be overall value cap of 2% of FOB value on item at Sr. No.3,8,9 & 10 taken together.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:92/14/83-ALC1/2008

Party Name:KA YGEE-LOPAREX INDIA PVT.
LTD.

Meet No/Date:48/83-ALC1/2008
25.02.2009

Status: Reject

	HQ File :01/83/050/00462/AM09/	RLA File :03/94/040/00308/AM09/	Lic.No/Date:0310475495 19.06.2008	Defer Date:25.02.2009
16	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L issued on 21/10/08 and reminder issued on 15.1.09. by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

	Case No.:43/48/83-ALC1/2008	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
17	HQ File :01/83/050/01312/AM09/	RLA File :34/24/040/00025/AM09/	Lic.No/Date:3410021648 19.06.2008	Defer Date:25.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 25.3.2009			

	Case No.:27/48/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case deferred
18	HQ File :01/83/050/01296/AM09/	RLA File :03/95/040/00274/AM09/	Lic.No/Date:0310476214 24.06.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and defer consideration of the case for want of comments from Deptt. of C&PC (Chem.Div.) Accordingly the case may be relisted on 25.3.09.			

	Case No.:14/24/83-ALC1/2008	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
19	HQ File :01/83/050/00727/AM09/	RLA File :07/21/040/00285/AM09/	Lic.No/Date:0710058120 25.06.2008	Defer Date:25.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 27/1/09 issued by this office. Accordingly the case may be re-listed on 25.03.2009.			

	Case No.:3/16/83-ALC1/2008	Party Name:OCL INDIA LIMITED	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
	HQ File :01/83/050/00504/AM09/	RLA File :02/24/040/00069/AM09/	Lic.No/Date:0210114410	Defer

20			02.07.2008	Date:25.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of hard copy of application from RLA/Firm called for vide letter dated 19/11/2008 and also decided to issue D.O reminder. Accordingly the case may be re-listed on 25.3.09..			

21	Case No.:7/19/83-ALC1/2008	Party Name:ASHA PENN COLOR PVT.LTD.	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
	HQ File :01/83/050/00614/AM09/	RLA File :03/94/040/00381/AM09/	Lic.No/Date:0310479134 17.07.2008	Defer Date:25.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 25.3.2009			

22	Case No.:15/19/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
	HQ File :01/83/050/00622/AM09/	RLA File :09/24/040/00109/AM09/	Lic.No/Date:0910034771 24.07.2008	Defer Date:25.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 19/12/08 issued by this office. Accordingly the case may be re-listed on 25.03.2009.			

23	Case No.:18/19/83-ALC1/2008	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
	HQ File :01/83/050/00625/AM09/	RLA File :10/24/040/00054/AM09/	Lic.No/Date:1010030337 25.07.2008	Defer Date:25.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 25.3.2009			

24	Case No.:5/20/83-ALC1/2008	Party Name:JANATA TIMBER & SAW MILL	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
	HQ File :01/83/050/00637/AM09/	RLA File :04/24/040/00118/AM09/	Lic.No/Date:0410097692 31.07.2008	Defer Date:25.03.2009
	Decision : The Committee considered the case as per agenda. The case may be finalized based on study report for fixation of SION			

for Swan Timber, after notification of SION. Accordingly the case may be re-listed on 25.3.09.

25	Case No.: 6/20/83-ALC1/2008	Party Name:ST. ANNES CASHEW INDUSTRIES	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status: Case Deferred
	HQ File :01/83/050/00638/AM09/	RLA File :53/81/040/00002/AM09/	Lic.No/Date:5310006105 01.08.2008	Defer Date:25.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 25.3.2009.			

26	Case No.: 3/22/83-ALC1/2008	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status: Case Deferred
	HQ File :01/83/050/00678/AM09/	RLA File :07/24/040/00255/AM09/	Lic.No/Date:0710059076 13.08.2008	Defer Date:25.03.2009
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 20/1/2009 and reply refer to TA and defer consideration of the case for four weeks for want of comments from DIPP.. Accordingly the case may be re-listed on 25.3.2009.			

27	Case No.: 28/48/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status: Case Deferred
	HQ File :01/83/050/01297/AM09/	RLA File :03/95/040/00341/AM09/	Lic.No/Date:0310482501 13.08.2008	Defer Date:25.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.3.2009.			

	Case No.: 20/22/83-ALC1/2008	Party Name:S.S. ALCO PLAST	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status: Case Rejected
	HQ File :01/83/050/00695/AM09/	RLA File :08/24/040/00284/AM08/	Lic.No/Date:0810074075 20.08.2008	Defer Date:

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Decision : The Committee considered the case as per agenda. The written comments from Deptt. of C&PC (PC.Div.) vide .O.M.No.46011/109/2008-PC-II dated 13/2/09 received. It is stated therein that the firm have applied for the import of PE Floor Sweeping (LDPE) under ITC HS Code 39151010, which is for the import of Waste, pairings and scrap of plastics (of Polymers of Ethylene). The Import of all types of plastic waste/scrap under ITC HS 39.15 except PET Bottle Waste is under Restricted Category of import and the import is governed by Public Notice No.392 dated 1.1.97 and Policy Circular No.20/2002-07 dated 12.3.2003. The import is allowed to the actual users with various conditions indicated in above Notification/Policy Circular. Since the firm is not the actual user and not meeting the eligibility criteria as per Public Notice No.392 dated 1.1.1997 and Policy Circular No.20/2002-07 dated 12.3.2003, Department of Chemicals & Petrochemicals did not support the present proposal. The Committee accordingly decided to reject the case.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

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Case No.:24/22/83-ALC1/2008

Party Name:SYNTHITE INDUSTRIAL
CHEMICALS LTD

Meet No/Date:48/83-ALC1/2008
25.02.2009

Status:Case
Deferred

HQ File :01/83/050/00699/AM09/

RLA File :10/24/040/00065/AM09/

Lic.No/Date:1010030673
21.08.2008

Defer
Date:25.03.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 25.3.2009.

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Case No.:25/22/83-ALC1/2008

Party Name:PLANT LIPIDS PRIVATE
LIMITED

Meet No/Date:48/83-ALC1/2008
25.02.2009

Status:Case
Deferred

HQ File :01/83/050/00700/AM09/

RLA File :10/24/040/00067/AM09/

Lic.No/Date:1010030674
21.08.2008

Defer
Date:25.03.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 25.3.2009.

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Case No.:27/22/83-ALC1/2008

Party Name:FAITH INDUSTRIES PVT. LTD

Meet No/Date:48/83-ALC1/2008
25.02.2009

Status:Case
Deferred

HQ File :01/83/050/00702/AM09/

RLA File :08/24/040/00082/AM09/

Lic.No/Date:0810074122
21.08.2008

Defer
Date:25.03.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants

of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 25.3.2009.

32	Case No.:1/23/83-ALC1/2008	Party Name:EXCEL INDUSTRIES LIMITED	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
	HQ File :01/83/050/00703/AM09/	RLA File :03/94/040/00262/AM08/	Lic.No/Date:0310483592 25.08.2008	Defer Date:25.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.3.2009.			

33	Case No.:6/23/83-ALC1/2008	Party Name:LIBERTY WHITEWARE LTD.,	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
	HQ File :01/83/050/00708/AM09/	RLA File :05/24/040/00326/AM09/	Lic.No/Date:0510226237 26.08.2008	Defer Date:25.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 19/12/08 issued by this office. Accordingly the case may be re-listed on 25.03.2009.			

34	Case No.:8/23/83-ALC1/2008	Party Name:BA YER CROPSCIENCE LIMITED	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
	HQ File :01/83/050/00710/AM09/	RLA File :03/94/040/00500/AM09/	Lic.No/Date:0310483850 26.08.2008	Defer Date:25.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.3.2009.			

35	Case No.:9/24/83-ALC1/2008	Party Name:FAITH INDUSTRIES PVT. LTD	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
	HQ File :01/83/050/00722/AM09/	RLA File :08/24/040/00102/AM09/	Lic.No/Date:0810074286 27.08.2008	Defer Date:25.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information awaited from the firm to the D/L issued on 2/1/2009 from Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.3.2009..			

36	Case No.:19/24/83-ALC1/2008	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
	HQ File :01/83/050/00732/AM09/	RLA File :05/24/040/00359/AM09/	Lic.No/Date:0510226448 28.08.2008	Defer Date:25.03.2009
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and referred the reply to DIPP for examination on 25.2.09. Accordingly the case may be re-listed on 25.3.2009.			

37	Case No.:21/24/83-ALC1/2008	Party Name:ATUL LIMITED,	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
	HQ File :01/83/050/00734/AM09/	RLA File :08/24/040/00083/AM09/	Lic.No/Date:0810074331 29.08.2008	Defer Date:25.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.3.2009.			

38	Case No.:22/24/83-ALC1/2008	Party Name:ATUL LIMITED,	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
	HQ File :01/83/050/00735/AM09/	RLA File :08/24/040/00084/AM09/	Lic.No/Date:0810074332 29.08.2008	Defer Date:25.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.3.2009.			

39	Case No.:14/25/83-ALC1/2008	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
	HQ File :01/83/050/00763/AM09/	RLA File :05/24/040/00375/AM09/	Lic.No/Date:0510227185 10.09.2008	Defer Date:25.03.2009
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 31/12/2008 and reply refer to TA and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 25.3.2009.			

40	Case No.:30/48/83-ALC1/2008	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
	HQ File :01/83/050/01299/AM09/	RLA File :04/24/040/00112/AM09/	Lic.No/Date:0410098508 11.09.2008	Defer Date:25.03.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 25.3.2009.

41	Case No.:36/48/83-ALC1/2008	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
	HQ File :01/83/050/01305/AM09/	RLA File :07/21/040/00574/AM09/	Lic.No/Date:0710059996 22.09.2008	Defer Date:25.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 25.3.2009.			

42	Case No.:3/28/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
	HQ File :01/83/050/00819/AM09/	RLA File :03/95/040/00425/AM09/	Lic.No/Date:0310487748 24.09.2008	Defer Date:25.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.3.2009.			

43	Case No.:13/28/83-ALC1/2008	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
	HQ File :01/83/050/00829/AM09/	RLA File :05/24/040/00426/AM09/	Lic.No/Date:0510228216 25.09.2008	Defer Date:25.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from DIPP. The reply to D.L dated 19.12.08 received and refer to T.A. on 25.2.09. Accordingly the case may be re-listed on 25.03.2009.			

44	Case No.:16/28/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Rejected
	HQ File :01/83/050/00832/AM09/	RLA File :05/24/040/00256/AM09/	Lic.No/Date:0510228280 25.09.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter dated 24/10/08 issued by the Deptt. of C&PC (PC.Div.)			

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

45	Case No.:8/28/83-ALC1/2008	Party Name:INDIAN EMPORIUM	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Transferred to Different Section
	HQ File :01/83/050/00824/AM09/	RLA File :10/24/040/00064/AM09/	Lic.No/Date:1010031082 26.09.2008	Defer Date:25.02.2009
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-V (DES-V) Division.			

46	Case No.:9/28/83-ALC1/2008	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
	HQ File :01/83/050/00825/AM09/	RLA File :10/24/040/00080/AM09/	Lic.No/Date:1010031083 26.09.2008	Defer Date:25.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 25.3.2009.			

47	Case No.:10/28/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
	HQ File :01/83/050/00826/AM09/	RLA File :10/24/040/00085/AM09/	Lic.No/Date:1010031085 26.09.2008	Defer Date:25.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 25.3.2009.			

48	Case No.:11/28/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
	HQ File :01/83/050/00827/AM09/	RLA File :10/24/040/00086/AM09/	Lic.No/Date:1010031086 26.09.2008	Defer Date:28.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 25.3.2009.			

49	Case No.:14/28/83-ALC1/2008	Party Name:KUBER CONSTRUCTION PRIVATE LIMITED,	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
	HQ File :01/83/050/00830/AM09/	RLA File :02/24/040/00159/AM09/	Lic.No/Date:0210118070 26.09.2008	Defer Date:25.03.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 17/12/08 issued by this office. Accordingly the case may be re-listed on 25.03.2009.				

50	Case No.:23/28/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Approved
	HQ File :01/83/050/00839/AM09/	RLA File :03/94/040/00493/AM09/	Lic.No/Date:0310488012 26.09.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/50/2006/Ch.II dated 9.2.2009 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	As Approved by NC	-do-	As Approved by NC	- do -
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

51	Case No.:19/28/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/00835/AM09/	RLA File :09/24/040/00214/AM09/	Lic.No/Date:0910035463 29.09.2008	Defer Date:25.02.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application called for from RLA/firm vide letter dated 31/12/08. Accordingly the case may be relisted on 25.3.09.				

52	Case No.:21/28/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
	HQ File :01/83/050/00837/AM09/	RLA File :09/24/040/00196/AM09/	Lic.No/Date:0910035467 29.09.2008	Defer Date:25.03.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants				

	of reply from the firm to the D/L dated 31/12/08 issued by this office. Accordingly the case may be re-listed on 25.03.2009.
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Case No.:2/32/83-ALC1/2008	Party Name:DEVHARSH INFOTECH PVT.LTD.	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Approved
HQ File :01/83/050/00915/AM09/	RLA File :03/94/040/00708/AM09/	Lic.No/Date:0310491142 20.10.2008	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. No.Nil dated 20.2.2009 and decided to approve this case as under:-

[illegible]

53	S.No.	Description of Item	Quantity
	1.	Thermal coated paper, self copy paper, printed/unprinted in roll forms or not; 50 GSM to 150 GSM +/- 10%	113000 Kg

Import Item	Import Value	Export Value	Balance of Trade
Wheat	100	50	50
Cotton	80	20	60
Iron	60	10	50
Wool	40	30	10
Gold	20	10	10
Silver	10	5	5
Other Goods	5	2	3
Total	315	127	188

S.No.	Description of Item	Quantity
1.	Thermal coated paper in jumbo rolls (size 200 mm up to 800 mm) of Rel. GSM	118650 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

54	Case No.:3/32/83-ALC1/2008	Party Name:SYNERGY POLY ADDITIVES PVT.LTD.,	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
	HQ File :01/83/050/00916/AM09/	RLA File :05/24/040/00094/AM08/	Lic.No/Date:0510229593 21.10.2008	Defer Date:25.03.2009

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.3.2009.

55	Case No.:4/32/83-ALC1/2008	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Approved
	HQ File :01/83/050/00917/AM09/	RLA File :05/24/040/00366/AM09/	Lic.No/Date:0510229597 21.10.2008	Defer Date:
	Decision : The Committee considered the case as per agenda. RLA, CLA, New Delhi vide their letter dated 5/2/08 has intimated that licences has been issued under para 4.7.1 of HBP on repeat basis.. The Committee decided to withdrawn the case.			

56	Case No.:5/32/83-ALC1/2008	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Approved
	HQ File :01/83/050/00918/AM09/	RLA File :05/24/040/00456/AM09/	Lic.No/Date:0510229598 21.10.2008	Defer Date:
	Decision : The Committee considered the case as per agenda. RLA, CLA, New Delhi vide their letter dated 5/2/08 has intimated that licences has been issued under para 4.7.1 of HBP on repeat basis.. The Committee decided to withdrawn the case.			

57	Case No.:29/48/83-ALC1/2008	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
	HQ File :01/83/050/01298/AM09/	RLA File :03/95/040/00460/AM09/	Lic.No/Date:0310491155 21.10.2008	Defer Date:25.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.3.2009.			

58	Case No.:7/32/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
	HQ File :01/83/050/00920/AM09/	RLA File :09/24/040/00219/AM09/	Lic.No/Date:0910035686 22.10.2008	Defer Date:25.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA/firm. The Committee also decided to issued D.O reminder Accordingly the case may be relisted on 25.3.09.			

	Case No.:8/32/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:48/83-ALC1/2008	Status:Case
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59			25.02.2009	Deferred
	HQ File :01/83/050/00921/AM09/	RLA File :09/24/040/00213/AM09/	Lic.No/Date:0910035689 22.10.2008	Defer Date:25.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA/firm. The Committee also decided to issued D.O reminder Accordingly the case may be relisted on 25.3.09.			

60	Case No.:9/32/83-ALC1/2008	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
	HQ File :01/83/050/00922/AM09/	RLA File :02/24/040/00182/AM09/	Lic.No/Date:0210118732 22.10.2008	Defer Date:25.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA/firm. Accordingly the case may be relisted on 25.3.09.			

61	Case No.:14/32/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
	HQ File :01/83/050/00927/AM09/	RLA File :10/24/040/00091/AM09/	Lic.No/Date:1010031332 23.10.2008	Defer Date:25.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 25.3.2009.			

62	Case No.:15/32/83-ALC1/2008	Party Name:POLYTEC PACKING (INDIA) PVT LTD,	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
	HQ File :01/83/050/00928/AM09/	RLA File :07/24/040/00390/AM09/	Lic.No/Date:0710060625 23.10.2008	Defer Date:25.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA/firm. Accordingly the case may be relisted on 25.3.09.			

	Case No.:16/32/83-ALC1/2008	Party Name:LETRA GRAPHIX PVT.LTD.	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
	HQ File :01/83/050/00929/AM09/	RLA File :08/24/040/00112/AM09/	Lic.No/Date:0810075631 22.10.2008	Defer Date:25.03.2009

63			23.10.2008	Date:25.03.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of for wants of comments from DIPP. The reply to D.L dated 19.12.08 received and refer to T.A. on 22.1.09. Accordingly the case may be re-listed on 25.03.2009.				

64	Case No.:17/32/83-ALC1/2008	Party Name:LETRA GRAPHIX PVT.LTD.	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
	HQ File :01/83/050/00930/AM09/	RLA File :08/24/040/00127/AM09/	Lic.No/Date:0810075632 23.10.2008	Defer Date:25.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants for wants of comments from DIPP. The reply to D.L dated 19.12.08 received and refer to T.A. on 22.1.09. Accordingly the case may be re-listed on 25.03.2009.			

65	Case No.:18/32/83-ALC1/2008	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
	HQ File :01/83/050/00931/AM09/	RLA File :05/24/040/00370/AM09/	Lic.No/Date:0510229877 23.10.2008	Defer Date:25.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks since no hard copy of application received from RLA/firm. Accordingly the case may be re-listed on 25.3.2009.			

66	Case No.:19/32/83-ALC1/2008	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
	HQ File :01/83/050/00932/AM09/	RLA File :05/24/040/00457/AM09/	Lic.No/Date:0510229879 23.10.2008	Defer Date:25.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks since no hard copy of application received from RLA/firm. Accordingly the case may be re-listed on 25.3.2009.			

	Case No.:20/32/83-ALC1/2008	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
	HQ File :01/83/050/00933/AM09/	RLA File :05/24/040/00482/AM09/	Lic.No/Date:0510229886 23.10.2008	Defer Date:25.03.2009
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of			

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verbal comments offered by him the Committee decided to call for the following information from the firm as under:-

1. Net weight of export product;
2. Copy of the approved formulation under Drug & Cosmetic Act;
3. Calculation sheet to arrive t the quantity ofraw material asked for;

Accordingly the case may be re-listed on 25.3.2009.

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Case No.:22/32/83-ALC1/2008

Party Name:ESTEEM INDUSTRIES PVT. LTD,

Meet No/Date:48/83-ALC1/2008
25.02.2009

Status:Case
Deferred

HQ File :01/83/050/00935/AM09/

RLA File :17/24/040/00014/AM09/

Lic.No/Date:1710002210
23.10.2008

Defer
Date:25.03.2009

Decision :The Committee considered the case as per agenda. The representative of Deptt. Of C&PC (Chem.Div) present in the meeting and on the basis of written comments offered by him the Committee decided to call for the following information from the firm as under:-

1. Name of the export product
- 2.Details of manufacturing process with chemical equation, monocular formula, molder with
3. Yield obtained
4. CA certificate about production & consumption data for the last 3 years

Accordingly the case may be re-listed on 25.3.2009.

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Case No.:24/32/83-ALC1/2008

Party Name:FICUS PAX PVT. LTD.,

Meet No/Date:48/83-ALC1/2008
25.02.2009

Status:Case
Deferred

HQ File :01/83/050/00937/AM09/

RLA File :07/24/040/00416/AM09/

Lic.No/Date:0710060646
23.10.2008

Defer
Date:25.03.2009

Decision :The Committee considered the case as per agenda and noted that reply from the firm has been received on 20/1/2009 and refer to T.A on 27.1.09. The Committee decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 25.3.2009.

Case No.:26/32/83-ALC1/2008

Party Name:DORF-KETAL CHEMICALS

Meet No/Date:48/83-ALC1/2008

Status:Case

70		INDIA PVT.LTD.	25.02.2009	Deferred
	HQ File :01/83/050/00939/AM09/	RLA File :03/94/040/00670/AM09/	Lic.No/Date:0310491655 23.10.2008	Defer Date:25.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information awaited from the firm to the D/L issued on 24/12/2008 from Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.3.2009..			

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Case No.:27/32/83-ALC1/2008	Party Name:LUCKY FORMS PVT. LTD.,	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Approved
HQ File :01/83/050/00940/AM09/	RLA File :03/95/040/00656/AM09/	Lic.No/Date:0310491761 24.10.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. No.Nil dated 25.2.2009 and decided to approve this case as applied for which includes 5% wastage:-			
<u>Export Item</u>			
S.No.	Description of Item	Quantity	
1.	Thermal coated paper, self copy paper, printed/unprinted in roll forms or not; 50 GSM to 150 GSM +/- 10%	59200 Kg	
<u>Import Item</u>			
S.No.	Description of Item	Quantity	
1.	Thermal coated paper in jumbo rolls (size 200 mm up to 800 mm) of Rel. GSM	62160 Kg	
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:28/32/83-ALC1/2008	Party Name:LUCKY FORMS PVT. LTD.,	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Approved
	HQ File :01/83/050/00941/AM09/	RLA File :03/95/040/00657/AM09/	Lic.No/Date:0310491773	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. No.Nil dated 25.2.2009 and decided to approve this case as applied for which includes 5% wastage:-

Export Item

S.No.	Description of Item	Quantity
1.	Thermal coated paper, self copy paper, printed/unprinted in roll forms or not; 50 GSM to 150 GSM +/- 10%	74300 Kg

Import Item

S.No.	Description of Item	Quantity
1.	Thermal coated paper in jumbo rolls (size 200 mm up to 800 mm) of Rel. GSM	78015 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:29/32/83-ALC1/2008

Party Name:RALLIS INDIA LIMITED

Meet No/Date:48/83-ALC1/2008
25.02.2009

**Status:Case
Deferred**

HQ File :01/83/050/00942/AM09/

RLA File :03/95/040/00631/AM09/

Lic.No/Date:0310491828
24.10.2008

Defer
Date:25.03.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.3.2009.

Case No.:32/48/83-ALC1/2008

Party Name:MAROMA (A UNIT OF
ARAVINDA TRUST)

Meet No/Date:48/83-ALC1/2008
25.02.2009

**Status:Case
Deferred**

HQ File :01/83/050/01301/AM09/

RLA File :25/24/040/00006/AM09/

Lic.No/Date:2510002279
24.10.2008

Defer
Date:25.03.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSi). Accordingly the case may be re-listed on 25.3.2009.

75	Case No.:31/32/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
	HQ File :01/83/050/00944/AM09/	RLA File :03/94/040/00609/AM09/	Lic.No/Date:0310492158 27.10.2008	Defer Date:25.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information awaited from the firm to the D/L issued on 31/12/2008 from Deptt. of C&PC (PC..Div.). Accordingly the case may be re-listed on 25.3.2009..			

76	Case No.:1/36/83-ALC1/2008	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
	HQ File :01/83/050/00992/AM09/	RLA File :02/24/040/00200/AM09/	Lic.No/Date:0210119945 20.11.2008	Defer Date:25.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 25.3.2009.			

77	Case No.:2/36/83-ALC1/2008	Party Name:EMAMI LIMITED,	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
	HQ File :01/83/050/00993/AM09/	RLA File :02/24/040/00189/AM09/	Lic.No/Date:0210119982 20.11.2008	Defer Date:25.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSi). Accordingly the case may be re-listed on 25.3.2009.			

78	Case No.:3/36/83-ALC1/2008	Party Name:AEGEAN OFFSET PRINTERS	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
	HQ File :01/83/050/00994/AM09/	RLA File :05/24/040/00522/AM09/	Lic.No/Date:0510231281 21.11.2008	Defer Date:25.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA/firm and refer it to DIPP for comments . Accordingly the case may be relisted on 25.3.09			

	Case No.:6/36/83-ALC1/2008	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
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79	HQ File :01/83/050/00997/AM09/	RLA File :05/24/040/00544/AM09/	Lic.No/Date:0510231353 24.11.2008	Defer Date:25.03.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA/firm. . Accordingly the case may be relisted on 25.3.09				

80	Case No.:7/36/83-ALC1/2008	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status :Case Approved									
	HQ File :01/83/050/00998/AM09/	RLA File :26/24/040/00002/AM09/	Lic.No/Date:2610007594 25.11.2008	Defer Date:									
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/43/2008/Ch.II dated 23.2.2009 and decided to approve this case as under:-												
	<table><tr><td>Item of Export</td><td>Qty</td><td>Item of Import</td><td>Qty</td></tr><tr><td rowspan="2">Basic Chromium Sulphate</td><td rowspan="2">1 Kg</td><td>1. Chrome Ore (Chromium Oxide contents 5%)</td><td>0.542 Kg</td></tr><tr><td>2. Soda Ash</td><td>0.500 Kg</td></tr></table> Packing bags & Wooden Pallets as per Packing Policy. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				Item of Export	Qty	Item of Import	Qty	Basic Chromium Sulphate	1 Kg	1. Chrome Ore (Chromium Oxide contents 5%)	0.542 Kg	2. Soda Ash
Item of Export	Qty	Item of Import	Qty										
Basic Chromium Sulphate	1 Kg	1. Chrome Ore (Chromium Oxide contents 5%)	0.542 Kg										
		2. Soda Ash	0.500 Kg										

81	Case No.:38/48/83-ALC1/2008	Party Name:SHIRDI INDUSTRIES LIMITED	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
	HQ File :01/83/050/01307/AM09/	RLA File :03/95/040/00640/AM09/	Lic.No/Date:0310495487 25.11.2008	Defer Date:25.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 25.3.2009.			

Case No.:17/48/83-ALC1/2008	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Approved
HQ File :01/83/050/01286/AM09/	RLA File :03/94/040/00973/AM08/	Lic.No/Date:0310497352 11.12.2008	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of verbal comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No. Nil dated 4.3.2009 and decided to approve this case on repeat basis as under:-

Export Item	Quantity	Import Item	Quantity
1) Chrome CA Salt Electroplating Salt – containing 99% Chromic Acid	1 Kg	Chromic Acid	0.990 Kg
2) Solarar BEO 252 Electroplating Reaction product – Chemical Name – Ethoxylated 2 Butyne 1,4 Diol	1 Kg	Butynediol	1.080 Kg
3) G.W Clearlyte Electroplating Additive – containing 97% Clearlac 30	1 Kg	Electro Clear 2000 (Polyacrylic Resin	0.970 Kg
4) Solar PS Electroplating Reaction Product – Chemical Name – Sodium Propyne Sulphonate	1 Kg	Propargyl Alcohol	0.300 Kg
5) Solar SAS 144 Electroplating Reaction Product – Chemical Name	1 Kg	Allylchloride	0.532 Kg
6) Solar PPS OH 8000 Electroplating Reaction Product – Chemical Name – 1-(2 Hydroxy-3-Sulphopropyl) Pyridinium Hydroxide, Inner Salt	1 Kg	1. Pyridine	0.405 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

83	Case No.:16/48/83-ALC1/2008	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Approved
	HQ File :01/83/050/01285/AM09/	RLA File :03/94/040/00167/AM09/	Lic.No/Date:0310497582 12.12.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of verbal comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No. Nil dated 4.3.2009 and decided to approve this case on repeat basis as under:-			
	Export Item	Quantity	Import Item	Quantity
	Sodium Conducting Salt Electroplating Salt – containing 95% Sodium Cyanide	1 Kg	Sodium Cyanide (Powder)	0.950 Kg
	- RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

84	Case No.:35/48/83-ALC1/2008	Party Name:FRIENDS TIMBER PVT. LTD.	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
	HQ File :01/83/050/01304/AM09/	RLA File :03/94/040/00835/AM09/	Lic.No/Date:0310497896 15.12.2008	Defer Date:25.03.2009
	Decision : The Committee considered the case as per agenda. The case may be finalized based on study report for fixation of SION for Swan Timber, after notification of SION. Accordingly the case may be re-listed on 25.3.09.			

85	Case No.:3/40/83-ALC1/2008	Party Name:ARCHIES LTD.	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
	HQ File :01/83/050/01094/AM09/	RLA File :05/24/040/00593/AM09/	Lic.No/Date:0510232767 17.12.2008	Defer Date:25.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 25.3.2009.			

86	Case No.:4/40/83-ALC1/2008	Party Name:ROCKWOOL (INDIA) LIMITED	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
	HQ File :01/83/050/01095/AM09/	RLA File :09/24/040/00299/AM09/	Lic.No/Date:0910036387 18.12.2008	Defer Date:25.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants			

	of comments from the DIPP. Accordingly the case may be re-listed on 25.3.2009.
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87	Case No.: 5/40/83-ALC1/2008	Party Name:BANKIM PLAST PVT.LTD.	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status: Case Deferred
	HQ File :01/83/050/01096/AM09/	RLA File :03/94/040/00769/AM09/	Lic.No/Date:0310498712 18.12.2008	Defer Date:25.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information awaited from the firm to the D/L issued on 11/2/2009 from Deptt. of C&PC (PC..Div.). Accordingly the case may be re-listed on 25.3.2009..			

88	Case No.: 7/40/83-ALC1/2008	Party Name:HENKEL CAC PRIVATE LIMITED	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status: Case Deferred
	HQ File :01/83/050/01098/AM09/	RLA File :03/94/040/00800/AM09/	Lic.No/Date:0310498727 18.12.2008	Defer Date:25.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 25.3.2009.			

89	Case No.:18/40/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case approved
	HQ File :01/83/050/01109/AM09/	RLA File :03/95/040/00301/AM09/	Lic.No/Date:0310498974 19.12.2008	Defer Date:25.03.2009
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No. 15200/16/2004.Ch-II dated 16.2.2009 and decided to approve this case as under:-			
	Export Item	Quantity	Import Item	Quantity
	Acephate 97% DF	1 Kg	1. O,O-Dimethyl Phosphoramido Thioate (DMPAT) (90%) 2. Methylene Chloride	1.140 kg 0.500 Kg
- RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

90	Case No.:19/40/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
	HQ File :01/83/050/01110/AM09/	RLA File :03/95/040/00709/AM09/	Lic.No/Date:0310498989 19.12.2008	Defer Date:25.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.3.2009.			

91	Case No.:20/40/83-ALC1/2008	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case deferred
	HQ File :01/83/050/01111/AM09/	RLA File :03/94/040/00895/AM09/	Lic.No/Date:0310499094 19.12.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 25.3.2009.			

92	Case No.:8/40/83-ALC1/2008	Party Name:TEC LAM INDUSTRIES	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
	HQ File :01/83/050/01099/AM09/	RLA File :07/24/040/00323/AM09/	Lic.No/Date:0710061859 22.12.2008	Defer Date:25.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA/firm. The Committee also decided to issued D.O reminder Accordingly the case may be relisted on 25.3.09.			

93	Case No.:9/40/83-ALC1/2008	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
	HQ File :01/83/050/01100/AM09/	RLA File :05/24/040/00621/AM09/	Lic.No/Date:0510233124 22.12.2008	Defer Date:25.03.2009
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to call for the following information from the firm as under:- 1. Net weight of export product; 2. Copy of the approved formulation under Drug & Cosmetic Act; 3. Calculation sheet to arrive t the quantity of raw material asked for;			

Accordingly the case may be re-listed on 25.3.2009.

94	Case No.:10/40/83-ALC1/2008	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
	HQ File :01/83/050/01101/AM09/	RLA File :05/24/040/00622/AM09/	Lic.No/Date:0510233126 22.12.2008	Defer Date:25.03.2009
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to call for the following information from the firm as under:- 1. Net weight of export product; 2. Copy of the approved formulation under Drug & Cosmetic Act; 3. Calculation sheet to arrive t the quantity ofraw material asked for; Accordingly the case may be re-listed on 25.3.2009.			

95

Case No.:13/40/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Approved
HQ File :01/83/050/01104/AM09/	RLA File :17/24/040/00016/AM09/	Lic.No/Date:1710002290 22.12.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/11/2007.Ch-II dated 24.2.2009 and decided to approve this case as under:-			
Export Item	Quantity	Import Item	Quantity
NNL-15 Nonyl Phenol Polyglycol Ether (Nonyl Phenol 15 moles ethoxylate)	1 Kg	1. Nonyl Phenol 2. Ethylene Oxide	0.250 kg 0.750 Kg
- RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:14/40/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Approved
HQ File :01/83/050/01105/AM09/	RLA File :17/24/040/00040/AM09/	Lic.No/Date:1710002291	Defer Date:

96

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No. 14010/11/2007/Ch.II dated 24.2.2009 and decided to approve this case as under:-

Export Item	Quantity	Import Item	Quantity
Stearyl Diamine Ethoxylate 10 moles	1 Kg	1. Stearyl Diamine 2. Ethylene oxide	0.429 kg 0.570 Kg

- RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

97

Case No.:15/40/83-ALC1/2008

Party Name:ESTEEM INDUSTRIES PVT. LTD,

Meet No/Date:48/83-ALC1/2008
25.02.2009

**Status:Case
Approved**

HQ File :01/83/050/01106/AM09/

RLA File :17/24/040/00145/AM08/

Lic.No/Date:1710002292
22.12.2008

Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No. 14010/11/2007 dated 24.2.2009 and decided to approve this case as under:-

Export Item	Quantity	Import Item	Quantity
Product TAM – 20 Strearyl Amine 20 moles ethoxylate	1 Kg	1. Stearyl Amine 2. Ethylene Oxide	0.234 Kg 0.765 Kg

- RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

98

Case No.:16/40/83-ALC1/2008

Party Name:ESTEEM INDUSTRIES PVT. LTD,

Meet No/Date:48/83-ALC1/2008
25.02.2009

**Status:Case
Approved**

HQ File :01/83/050/01107/AM09/

RLA File :17/24/040/00056/AM09/

Lic.No/Date:1710002293
22.12.2008

Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No. 14010/11/2007 dated 24.2.2009 and decided to approve this case as under:-

Export Item	Quantity	Import Item	Quantity
Product – 12 DBP Polyoxyethylene (80) Ceto Stearyl Alcohol (Cetostearyl 80 moles	1 Kg	1. Ceto Stearyl Alcohol 2. Ethylene Oxide	0.070 Kg 0.931 Kg

	ethoxylate)			
	- RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

99	Case No.: 17/40/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status: Case Approved
	HQ File :01/83/050/01108/AM09/	RLA File :17/24/040/00059/AM09/	Lic.No/Date:1710002294 22.12.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No. 14010/11/2007 dated 24.2.2009 and decided to approve this case as under:-			
	Export Item	Quantity	Import Item	Quantity
	CSA-11 EO Cetostearyl Alcohol	1 Kg	1. Ceto Stearyl Alcohol	0.352 kg
	Polyethylene Glycol Ether		2. Ethylene Oxide	
	Cetostearyl Alcohol 11 moles ethoxylate			0.648 Kg
	- RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

100	Case No.: 11/40/83-ALC1/2008	Party Name:A VERY DENNISON (INDIA) PVT.LTD.	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status: Case Deferred
	HQ File :01/83/050/01102/AM09/	RLA File :05/24/040/00545/AM09/	Lic.No/Date:0510233177 23.12.2008	Defer Date:25.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 25.3.2009.			

101	Case No.: 12/40/83-ALC1/2008	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status: Case Deferred
	HQ File :01/83/050/01103/AM09/	RLA File :05/24/040/00611/AM09/	Lic.No/Date:0510233180 23.12.2008	Defer Date:25.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 25.3.2009.			

102	Case No.:39/48/83-ALC1/2008	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
	HQ File :01/83/050/01308/AM09/	RLA File :03/94/040/00880/AM09/	Lic.No/Date:0310501206 05.01.2009	Defer Date:25.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.3.2009.			

103	Case No.:3/44/83-ALC1/2008	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
	HQ File :01/83/050/01152/AM09/	RLA File :33/24/040/00003/AM09/	Lic.No/Date:3310012510 07.01.2009	Defer Date:25.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.3.2009.			

104	Case No.:2/44/83-ALC1/2008	Party Name:J.OWEN & CO.	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
	HQ File :01/83/050/01151/AM09/	RLA File :03/94/040/00934/AM09/	Lic.No/Date:0310502360 13.01.2009	Defer Date:25.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA/firm. The Committee also decided to issued D.O reminder Accordingly the case may be relisted on 25.3.09.			

105	Case No.:4/44/83-ALC1/2008	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
	HQ File :01/83/050/01153/AM09/	RLA File :03/94/040/00927/AM09/	Lic.No/Date:0310502528 16.01.2009	Defer Date:25.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.3.2009.			

	Case No.:12/44/83-ALC1/2008	Party Name:V.PAK INDIA,	Meet No/Date:48/83-ALC1/2008	Status:Case
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106			25.02.2009	Deferred
	HQ File :01/83/050/01161/AM09/	RLA File :07/24/040/00573/AM09/	Lic.No/Date:0710062431 19.01.2009	Defer Date:25.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA/firm. The Committee also decided to issued D.O reminder Accordingly the case may be relisted on 25.3.09.			

107	Case No.:13/44/83-ALC1/2008	Party Name:V.PAK INDIA,	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
	HQ File :01/83/050/01162/AM09/	RLA File :07/24/040/00574/AM09/	Lic.No/Date:0710062432 19.01.2009	Defer Date:25.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA/firm. The Committee also decided to issued D.O reminder Accordingly the case may be relisted on 25.3.09.			

108	Case No.:14/44/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
	HQ File :01/83/050/01163/AM09/	RLA File :03/94/040/00790/AM09/	Lic.No/Date:0310502896 19.01.2009	Defer Date:25.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.3.2009.			

109	Case No.:37/48/83-ALC1/2008	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Approved
	HQ File :01/83/050/01306/AM09/	RLA File :03/94/040/00874/AM09/	Lic.No/Date:0310502913 19.01.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No. 14010/67/2003-Ch.III dated 7.12.2004 and decided to approve this case on repeat basis as under:-			
	Export Item	Quantity	Import Item	Quantity
	Galaxy ESS Disodium Laureth	1 Kg	1. Lauryl Alcohol	0.137 Kg
	Sulfosuccinate Active matter 38-		2. Maleic Anhydride	0.069 Kg

40%		3. Sodium ulfite	0.089 Kg
- RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

110	Case No.:31/48/83-ALC1/2008	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
	HQ File :01/83/050/01300/AM09/	RLA File :04/24/040/00245/AM09/	Lic.No/Date:0410102046 30.01.2009	Defer Date:25.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.3.2009.			

111	Case No.:1/48/83-ALC1/2008	Party Name:RUSHIL DECOR LTD.	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
	HQ File :01/83/050/01270/AM09/	RLA File :08/24/040/00223/AM09/	Lic.No/Date:0810078052 10.02.2009	Defer Date:25.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 25.3.2009.			

112	Case No.:2/48/83-ALC1/2008	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
	HQ File :01/83/050/01271/AM09/	RLA File :34/24/040/00180/AM09/	Lic.No/Date:3410023434 10.02.2009	Defer Date:25.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 25.3.2009.			

113	Case No.:3/48/83-ALC1/2008	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
	HQ File :01/83/050/01272/AM09/	RLA File :34/24/040/00198/AM09/	Lic.No/Date:3410023435 10.02.2009	Defer Date:25.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants			

of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 25.3.2009.

114	Case No.:4/48/83-ALC1/2008	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
	HQ File :01/83/050/01273/AM09/	RLA File :34/24/040/00189/AM09/	Lic.No/Date:3410023436 10.02.2009	Defer Date:25.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 25.3.2009.			

115

Case No.:5/48/83-ALC1/2008	Party Name:SHANPAR INDUSTRIES PVT. LTD.	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Approved
HQ File :01/83/050/01274/AM09/	RLA File :34/24/040/00148/AM09/	Lic.No/Date:3410023437 10.02.2009	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No. 14010/33/2005-Ch.II dated 27.5.2008 and decided to approve this case on repeat basis as under:-			
Export Item	Quantity	Import Item	Quantity
Ferric Pyrophosphate Powder (Fe: 20% to 22%)	1 Kg	1. Tetrasodium Pyrophosphate	0.776 Kg
- RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

116	Case No.:6/48/83-ALC1/2008	Party Name:SHANPAR INDUSTRIES PVT. LTD.	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
	HQ File :01/83/050/01275/AM09/	RLA File :34/24/040/00126/AM09/	Lic.No/Date:3410023438 10.02.2009	Defer Date:25.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.3.2009.			

	Case No.:34/48/83-ALC1/2008	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Approved
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	HQ File :01/83/050/01303/AM09/	RLA File :03/94/040/00990/AM09/	Lic.No/Date:0310506528 10.02.2009	Defer Date:												
	Decision : The Committee considered the case as per agenda and in the light of verbal comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No. Nil dated 4.3.2009 and decided to approve this case on repeat basis as under:-															
117	<table><tr><th>Export Item</th><th>Quantity</th><th>Import Item</th><th>Quantity</th></tr><tr><td>1) Chrome CA Salt Electroplating Salt – containing 99% Chromic Acid</td><td>1 Kg</td><td>Chromic Acid</td><td>0.990 Kg</td></tr><tr><td>2) Sodium Conducting Salt Electroplating Salt – containing 95% Sodium Cyanide</td><td>1 Kg</td><td>Sodium Cyanide (Powder)</td><td>0.950 Kg</td></tr></table>	Export Item	Quantity	Import Item	Quantity	1) Chrome CA Salt Electroplating Salt – containing 99% Chromic Acid	1 Kg	Chromic Acid	0.990 Kg	2) Sodium Conducting Salt Electroplating Salt – containing 95% Sodium Cyanide	1 Kg	Sodium Cyanide (Powder)	0.950 Kg	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		
Export Item	Quantity	Import Item	Quantity													
1) Chrome CA Salt Electroplating Salt – containing 99% Chromic Acid	1 Kg	Chromic Acid	0.990 Kg													
2) Sodium Conducting Salt Electroplating Salt – containing 95% Sodium Cyanide	1 Kg	Sodium Cyanide (Powder)	0.950 Kg													

118	Case No.:7/48/83-ALC1/2008	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
	HQ File :01/83/050/01276/AM09/	RLA File :04/24/040/00240/AM09/	Lic.No/Date:0410102270 11.02.2009	Defer Date:25.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA/firm. The Committee also decided to issued D.O reminder Accordingly the case may be relisted on 25.3.09.			

119	Case No.:8/48/83-ALC1/2008	Party Name:VVF LIMITED,	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
	HQ File :01/83/050/01277/AM09/	RLA File :03/95/040/00935/AM09/	Lic.No/Date:0310506770 11.02.2009	Defer Date:25.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA/firm. The Committee also decided to issued D.O reminder Accordingly the case may be relisted on 25.3.09.			

	Case No.:9/48/83-ALC1/2008	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
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120	HQ File :01/83/050/01278/AM09/	RLA File :03/95/040/00231/AM09/	Lic.No/Date:0310506775 11.02.2009	Defer Date:25.03.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA/firm. The Committee also decided to issued D.O reminder Accordingly the case may be relisted on 25.3.09.				

121	Case No.:10/48/83-ALC1/2008	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Approved
	HQ File :01/83/050/01279/AM09/	RLA File :03/95/040/00487/AM09/	Lic.No/Date:0310506783 11.02.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of verbal comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No14010/22/2004/Ch.II dated 29.1.2008 and decided to approve this case as under:-			
	Export Item	Quantity	Import Item	Quantity
	Pigment Red 188 (C.I.No. 12467) (Acrolite fast Carmine PBR)	1 Kg	1. Naphthol ASOL 2. 2,5 Dichloro Anilido 5-Carboxy Methyl Anthranilate 3. Sodium Nitrite	0.464 Kg 0.535 Kg 0.116 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

122	Case No.:11/48/83-ALC1/2008	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
	HQ File :01/83/050/01280/AM09/	RLA File :34/24/040/00155/AM09/	Lic.No/Date:3410023443 11.02.2009	Defer Date:25.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 25.3.2009.			

123	Case No.:12/48/83-ALC1/2008	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
	HQ File :01/83/050/01281/AM09/	RLA File :34/24/040/00165/AM09/	Lic.No/Date:3410023444 11.02.2009	Defer Date:25.03.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 25.3.2009.

124	Case No.:13/48/83-ALC1/2008	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
	HQ File :01/83/050/01282/AM09/	RLA File :34/24/040/00184/AM09/	Lic.No/Date:3410023445 11.02.2009	Defer Date:25.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 25.3.2009.			

125	Case No.:14/48/83-ALC1/2008	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
	HQ File :01/83/050/01283/AM09/	RLA File :31/24/040/00291/AM09/	Lic.No/Date:3110037326 11.02.2009	Defer Date:25.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA/firm. The Committee also decided to issued D.O reminder Accordingly the case may be relisted on 25.3.09.			

126	Case No.:15/48/83-ALC1/2008	Party Name:SUPER WAUDITE JOINTINGS P.LTD	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
	HQ File :01/83/050/01284/AM09/	RLA File :08/24/040/00217/AM09/	Lic.No/Date:0810078077 11.02.2009	Defer Date:25.03.2009
	Decision : The Committee considered the case as per agenda and decided to refer application to DIPP. Accordingly the case may be re-listed on 25.3.2009.			

127	Case No.:18/48/83-ALC1/2008	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
	HQ File :01/83/050/01287/AM09/	RLA File :05/24/040/00717/AM09/	Lic.No/Date:0510236328 12.02.2009	Defer Date:25.03.2009
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to call for the following information from the firm as under:-			

127	1. Net weight of export product; 2. Copy of the approved formulation under Drug & Cosmetic Act; 3. Calculation sheet to arrive t the quantity ofraw material asked for; Accordingly the case may be re-listed on 25.3.2009.
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128	Case No.:19/48/83-ALC1/2008	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
	HQ File :01/83/050/01288/AM09/	RLA File :05/24/040/00718/AM09/	Lic.No/Date:0510236338 12.02.2009	Defer Date:25.03.2009
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to call for the following information from the firm as under:- 1. Net weight of export product; 2. Copy of the approved formulation under Drug & Cosmetic Act; 3. Calculation sheet to arrive t the quantity ofraw material asked for; Accordingly the case may be re-listed on 25.3.2009.			

129	Case No.:20/48/83-ALC1/2008	Party Name:KUMAR ADHESIVE PVT LTD	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
	HQ File :01/83/050/01289/AM09/	RLA File :02/24/040/00267/AM09/	Lic.No/Date:0210123187 13.02.2009	Defer Date:25.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA/firm. The Committee also decided to issued D.O reminder Accordingly the case may be relisted on 25.3.09.			

130	Case No.:21/48/83-ALC1/2008	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
	HQ File :01/83/050/01290/AM09/	RLA File :34/24/040/00191/AM09/	Lic.No/Date:3410023468 13.02.2009	Defer Date:25.03.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 25.3.2009.

131	Case No.:22/48/83-ALC1/2008	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
	HQ File :01/83/050/01291/AM09/	RLA File :08/24/040/00198/AM09/	Lic.No/Date:0810078132 13.02.2009	Defer Date:25.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA/firm. Accordingly the case may be relisted on 25.3.09.			

132	Case No.:23/48/83-ALC1/2008	Party Name:PRACHI PHARMACEUTICALS PVT LTD	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
	HQ File :01/83/050/01292/AM09/	RLA File :03/95/040/00317/AM09/	Lic.No/Date:0310507250 16.02.2009	Defer Date:25.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA/firm. Accordingly the case may be relisted on 25.3.09.			

133	Case No.:24/48/83-ALC1/2008	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
	HQ File :01/83/050/01293/AM09/	RLA File :08/24/040/00200/AM09/	Lic.No/Date:0810078144 16.02.2009	Defer Date:25.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA/firm. Accordingly the case may be relisted on 25.3.09.			

134	Case No.:25/48/83-ALC1/2008	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
	HQ File :01/83/050/01294/AM09/	RLA File :08/24/040/00222/AM09/	Lic.No/Date:0810078145 16.02.2009	Defer Date:25.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA/firm. Accordingly the case may be relisted on 25.3.09.			

135	Case No.:26/48/83-ALC1/2008	Party Name:GUJARAT CHEMICALS	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
	HQ File :01/83/050/01295/AM09/	RLA File :08/24/040/00120/AM09/	Lic.No/Date:0810078149 16.02.2009	Defer Date:25.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.3.2009.			

136	Case No.:40/48/83-ALC1/2008	Party Name:GUJARAT CHEMICALS	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
	HQ File :01/83/050/01309/AM09/	RLA File :08/24/040/00152/AM09/	Lic.No/Date:0810078191 17.02.2009	Defer Date:25.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.3.2009.			

137	Case No.:41/48/83-ALC1/2008	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
	HQ File :01/83/050/01310/AM09/	RLA File :03/94/040/01019/AM09/	Lic.No/Date:0310507733 17.02.2009	Defer Date:25.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA/firm. The Committee also decided to issued D.O reminder Accordingly the case may be relisted on 25.3.09.			

138	Case No.:42/48/83-ALC1/2008	Party Name:BELLAPREMIER HAPPY HYGIENECARE PRIVATE LIMITED	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
	HQ File :01/83/050/01311/AM09/	RLA File :35/24/040/00056/AM09/	Lic.No/Date:3510025842 17.02.2009	Defer Date:25.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 25.3.2009.			

	Case No.:45/48/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
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139	HQ File :01/83/050/01314/AM09/	RLA File :05/24/040/00592/AM09/	Lic.No/Date:0510236634 17.02.2009	Defer Date:25.03.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA/firm. Accordingly the case may be relisted on 25.3.09.				

140	Case No.:44/48/83-ALC1/2008	Party Name:VIVIMED LABS LIMITED	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
	HQ File :01/83/050/01313/AM09/	RLA File :09/24/040/00425/AM09/	Lic.No/Date:0910037111 18.02.2009	Defer Date:25.03.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.3.2009.				

141	Case No.:46/48/83-ALC1/2008	Party Name:A L A CHEMICALS PVT. LTD	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
	HQ File :01/83/050/01315/AM09/	RLA File :03/94/040/00159/AM09/	Lic.No/Date:0310508004 18.02.2009	Defer Date:25.03.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA/firm. Accordingly the case may be relisted on 25.3.09.				

142	Case No.:47/48/83-ALC1/2008	Party Name:CLASSIC MARBLE IMPEX PVT LTD	Meet No/Date:48/83-ALC1/2008 25.02.2009	Status:Case Deferred
	HQ File :01/83/050/01316/AM09/	RLA File :03/94/040/01029/AM09/	Lic.No/Date:0310508020 18.02.2009	Defer Date:25.03.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA/firm. Accordingly the case may be relisted on 25.3.09.				

Date:12.03.2009

Place:New Delhi

S.S.Mohan

Foreign Trade Development Officer